

port on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library, for (i) to (iv) See No. LT—1343/90]

II. (a) Annual Accounts of the Nehru Institute of Mountaineering, Uttarkashi (UP.), for the year 1988-89 and the Auditors' Report thereon.

(b) Review by Government on the working of the Institute.

(c) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I above.

[Placed in Library. For (a) to (c) See No. LT—1344/90]

-REPORT OF COMMITTEE ON PUBLIC UNDERTAKINGS

PROF. CHANDRESH P. THAKUR (Bihar); Madam, I lay on the Table a copy (in English and Hindi) of the Third Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in their Sixty-first Report (Eighth Lok Sabha) On India Tourism Development Corporation Limited.

MOTION FOR ELECTION To THE COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA); Madam, I beg to move the following Motion: —

"That in pursuance of the provisions contained in sub-clause (e) of clause 9. 1 of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulation 3, 1 of the Regulations of the Institute, this

House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Council of the Indian Institute of Science, Bangalore. "

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN: Special Mentions.

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Madam, please permit me to raise an important issue.

SHRI SYED SIBTEY RAZI (Uttar Pradesh); Madam, I have an important submission to make. *(Interruptions)*

SHRI K. G. MAHESWARAPPA (Karnataka); It is not the monopoly of some Members. Kindly allow me also to mention some important matter.

THE DEPUTY CHAIRMAN; What is your problem?

SHRI K. G. MAHESWARAPPA: It is regarding the appointment of Judges. There seems to be some controversy regarding the appointment of Judges...

THE DEPUTY CHAIRMAN: Regarding the appointment of what?

SHRI K. G. MAHESWARAPPA: Appointment of Judges. An assurance was given to the House with the consent of the Law Minister and the Leader of the Opposition. In regard to that, I want to make one submission. Kindly permit me.

THE DEPUTY CHAIRMAN: I will permit you.

SHRI SYED SIBTEY RAZI: Madam, I have an important issue to raise.